

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.287
TO BE ANSWERED ON THE 19TH JULY, 2016

SUPPLY OF SEEDS

287. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL:
SHRI ARVIND SAWANT:
SHRI RAGHAV LAKHANPAL:
SHRI AJAY MISRA TENI:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) the details of the total demand of seeds in the country alongwith the amount of seeds supplied by the Government agencies, State-wise during each of the last three years;
- (b) whether it is a fact that the production and supply of seeds by the Government agencies/companies to the farmers are not satisfactory as the farmers have to purchase the same from the market and the quality of these seeds are below standard and their per hectare yield is also very low, if so, the details thereof;
- (c) the details of such companies which are supplying substandard/fake/spurious seeds during the last three years and the current year, State-wise alongwith the action taken by the Government against such companies;
- (d) the steps taken by the Government to ensure production and supply of assured good quality seeds to the farmers at controlled rates as seed is a critical and basic input for attaining higher crop yields and sustained growth in agricultural production; and
- (e) the steps taken by the Government to ensure that seed industry not only produces adequate quantum of quality seeds but also achieves varietal diversity to suit various agro-climatic zones of the country?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI SUDARSHAN BHAGAT)

(a): State wise details of the demand and supply of certified/quality seeds by the Government agencies during last 3 years are at Annexure-I.

(b): Generally, seeds supplied by Government agencies are certified seeds which are duly certified by the State Seed Certification Agencies (SSCAs) on meeting the minimum field standards and minimum seed certification standards.

(c): A few cases of supply of spurious seeds were reported by the States like Maharashtra, Rajasthan, Telangana & Madhya Pradesh. However, there is no report regarding the impact on agricultural production due to such sporadic cases. The overall agricultural production in the country has remained robust during the last three years despite of adverse climatic conditions. Details of complaints of supply of spurious seeds received from the State Governments for the last three years and action taken is at Annexure-II.

(d): The Government provides assistance/subsidy for seed production and distribution of high yielding seeds to farmers at reasonable rate through various crop development programmes/schemes viz. National Food security Mission (NFSM), Bringing Green Revolution in Eastern India (BGREI), National Mission on Oil Seeds and Oil Palm (NMOOP), Rashtriya Krishi Vikas Yojana (RKVY), Mission for Integrated Development of Horticulture (MIDH) and National Mission on Agricultural Extension & Technology (NMAET) – Sub Mission on Seeds & Planting Material (SMSP).

(e): India follow a well established seed generation system of production of seeds from Breeder Seeds to foundation and then certified seeds. To produce adequate quantity of certified/quality seeds of suitable varieties for various agro climatic zones of the country, 86213.25 quintals of breeder seed was produced by the Indian Council of Agricultural Research Institute and State Agricultural Universities in 2014-15. Based on the indents received both from the public sector (including State Governments) and private industry, 68517.74 quintals was allocated to all the seed producers in 2015-16 for production of adequate quantity of certified/quality seeds.

Annexure-I**Details of Government Agencies & Private Sector in making available/supply of certified/quality seed during last three years**

Qty, in Lakh Qtls.

State	2013-14				2014-15				2015-16			
	Requir - ment	Availability			Requir - ment	Availability			Requir - ment	Availability		
		Govt Agencies	Pvt	Total		Govt Agencies	Pvt	Total		Govt Agencies	Pvt	Total
Andhra Pradesh	47.38	29.51	26.72	56.23	38.53	21.75	18.43	40.18	22.43	12.15	10.79	22.94
Arunachal Pradesh	0.11	0.10	0.01	0.11	0.04	0.00	0.04	0.04	0.12	0.12	0.00	0.12
Assam	6.79	2.13	4.66	6.79	7.66	1.32	6.35	7.67	5.94	1.82	4.12	5.94
Bihar	15.14	8.66	8.37	17.02	14.53	6.45	3.71	10.15	13.01	9.30	4.61	13.91
Chhatisgarh	8.42	8.99	2.37	11.36	9.06	9.57	1.64	11.21	8.38	9.06	1.25	10.32
Goa	0.06	0.05	0.01	0.06	0.05	0.05	0.00	0.05	0.05	0.05	0.00	0.05
Gujarat	12.32	3.57	9.06	12.63	13.16	4.52	9.68	14.20	13.29	3.26	10.44	13.70
Haryana	14.68	4.83	11.42	16.25	15.26	4.02	14.44	18.46	14.73	4.28	14.07	18.35
Himachal Pradesh	1.42	1.28	0.14	1.42	1.60	1.43	0.00	1.43	1.41	0.96	0.13	1.09
Jharkhand	3.19	3.43	0.00	3.43	4.01	1.90	0.00	1.90	4.73	2.51	2.07	4.58
J&K	1.53	1.34	0.19	1.53	1.87	1.66	0.21	1.87	2.08	1.76	0.31	2.07
Karnataka	15.53	7.16	8.47	15.63	15.61	7.13	9.46	16.59	17.07	8.17	10.75	18.92
Kerala	1.00	1.00	0.00	1.00	1.01	1.01	0.00	1.01	0.48	0.71	0.00	0.71
MP	34.28	17.21	16.78	33.99	37.09	12.08	19.55	31.63	39.91	8.81	18.45	27.26
Meghalaya	0.23	0.16	0.07	0.23	0.26	0.19	0.07	0.26	0.20	0.14	0.06	0.20
Maharashtra	28.08	13.48	14.86	28.34	27.25	10.87	15.66	26.53	23.41	11.48	12.55	24.03
Manipur	0.21	0.21	0.00	0.21	0.23	0.23	0.00	0.23	0.24	0.22	0.01	0.24
Mizoram	0.15	0.15	0.00	0.15	0.16	0.16	0.00	0.16	0.28	0.03	0.01	0.04
Nagaland	0.64	0.30	0.34	0.64	0.40	0.26	0.13	0.40	0.69	0.35	0.20	0.55
Orissa	9.15	8.78	0.00	8.78	9.63	9.58	0.00	9.58	9.83	11.79	0.00	11.79
Puducherry	0.06	0.05	0.01	0.06	0.05	0.04	0.01	0.05	0.07	0.06	0.01	0.07
Punjab	13.72	2.48	13.28	15.77	14.06	2.52	15.51	18.03	13.49	1.62	13.20	14.82
Rajasthan	20.77	14.98	7.87	22.84	20.57	12.78	10.55	23.33	22.65	10.78	12.74	23.52
Sikkim	0.05	0.05	0.00	0.05	0.04	0.02	0.02	0.04	0.04	0.04	0.00	0.04
Tamilnadu	9.49	4.27	6.21	10.48	10.67	3.35	7.73	11.08	10.43	4.03	6.93	10.96
Telanagana					6.07	6.61	2.07	8.69	13.86	7.04	9.69	16.73
Tripura	0.23	0.23	0.00	0.23	0.31	0.28	0.00	0.28	0.49	0.50	0.01	0.51
Uttanchal	0.93	1.23	0.00	1.24	0.73	1.04	0.00	1.04	0.78	2.42	0.00	2.42
Uttar Pradesh	53.88	19.32	26.76	46.08	53.33	16.70	37.80	54.49	55.51	20.65	35.27	55.92
West Bengal	35.81	12.81	21.95	34.76	40.28	13.48	27.68	41.16	41.49	13.15	28.56	41.71
TOTAL :	335.26	167.76	179.55	347.31	343.56	151.03	200.73	351.77	337.09	147.28	196.24	343.52

Annexure-II

Details of complaints of supply of spurious/sub-standard seed received from the State Governments for the last three years and action taken

Sl. No.	Name of State	Types of complaints	Action Taken
2015-16			
1.	Maharashtra	State Government has reported 69 complaints in cotton, 51 complaints in banana, 19 complaints in vegetable and other seeds and 1 complaint in soybean.	Action as per the law including launching police cases, filing court cases, stop sales, suspension and cancellation of licenses, issuance of stop sale order, seizure of stocks were taken. Further, strengthened enforcement wing with 1131 quality control Inspectors, Vigilance squads, Control rooms were formed at Divisional, Sub-Divisional, District and Panchayat Samiti level to monitor seeds law enforcement activities, samples are drawn at processing plant, godowns /store points to check the quality, mandatory submission of sale plan and detailed production plan by seed dealers to ensure the supply of quality seeds to the farmers.
2014-15			
1.	Rajasthan	Nil, but out of total 5091 samples drawn, about 6% were found to be sub-standard.	Action as per the law including issue show cause notice, stopping of sale, seizure, suspension/cancellation of license, and filing court cases for prosecution were taken.
2.	Telangana	State Government has reported that during inspection and seed analysis, 103 seed samples were found sub-standard.	8350.3 qlts seed of Rs 441.59 lakh were seized and five cases were filed.
3.	Maharashtra and Madhya Pradesh	One case about sale of sub-standard seeds with the tag of Beej Pramanikaran Sanstha of Madhya Pradesh in Akola, Maharashtra.	Government of Madhya Pradesh had immediately suspended concerned officials and also suspended license of seed producing company involved in the matter.
2013-14			
1.	Rajasthan	Nil, but out of total 4104 samples drawn, about 5% were found to be sub-standard.	Action as per the law including issue show cause notice, stopping of sale, seizure, suspension/cancellation of license, and filing court cases for prosecution were taken.
2.	Telangana	State Government has reported that during inspection and seed analysis, 137 seed samples were found sub-standard.	4835 qlts seed of Rs 86.24 lakh were seized and nine cases were filed.